

State Vs Suraj @ Charang  
FIR NO. 311/2019  
under Section 20/29 NDPS Act  
PS Crime Branch

15.06.2021

**(Proceedings conducted through Video Conferencing)**

**Present application has been filed on behalf of accused/applicant named above for grant of interim bail.**

Present: Sh Anil, Ld. Addl. PP for State(through V/C).  
Ld. Counsel for accused/applicant.  
IO/SI Dinesh is also present(through V/C).

Heard. Perused.

Ld. Counsel for accused/applicant submits that application in hand has been filed on behalf of accused/applicant named above for grant of interim bail for a period of 02 months on the ground that mother as well as grandmother of accused/applicant are not well and there is nobody else in the family of accused/applicant to look after them.

On the other hand, Ld. Addl. PP for State has strongly opposed the application in hand.

As per prosecution case, 10 kg Charas i.e. commercial quantity was recovered from the possession of accused/applicant. IO in his report has stated that father of accused/applicant is also involved in supply of illegal Charas in Delhi and on the instructions of his father, accused/applicant came to Delhi to deliver the said Charas to co-accused namely Priya Ranjan. Father of accused/applicant is absconding and process under Section 83 has been issued against father of

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*Delalhas*  
*15/6/2021*

**State Vs Suraj @ Charang**

**FIR NO. 311/2019**

accused/applicant.

IO in his report has further stated that grandmother of accused/applicant is living separately in Sisamati, Kullu and her other son as well as close relatives are also residing in Sisamati, Kullu, H.P. A bail application filed on behalf of accused/applicant is also pending before Hon'ble High Court of Delhi for 12.07.2021.

The father of accused/applicant can take care of his wife as well as his mother. Even the other son i.e. uncle of accused/applicant can take care of his mother i.e. grandmother of accused/applicant. The mother of accused/applicant is not suffering from any serious ailment requiring hospitalization or surgery. Allegations against accused/applicant are of serious nature.

Keeping in view the aforesaid facts and circumstances, I find no merits in the present application. The same is hereby dismissed and disposed of accordingly.

Copy of this order be sent to concerned Jail Superintendent as well as Ld. Counsel for accused/ applicant through email/approved electronic mode.

*Delabas*  
*15/6/2021*

(Deepak Dabas)  
ASJ/Special Judge, NDPS  
(Central) Tis Hazari Courts  
Delhi/15.06.2021

State Vs Kapil @ Sidhu @ Tala  
FIR NO. 208/2018  
under Section 307/506/34 IPC  
PS Subzi Mandi

15.06.2021

(Proceedings conducted through Video Conferencing)

Present application has been filed on behalf of accused/applicant named above for grant of interim bail.

Present: Sh Anil, Ld. Addl. PP for State(through V/C).  
Ld. Counsel for accused/applicant(through V/C).

Heard. Perused.

Ld. Counsel for accused/applicant submits that accused/applicant was arrested on 17.12.2018 and he is in custody since then. Accused/applicant is having absolutely clean antecedents and he was never involved in any other case. Accused/applicant is entitled to interim bail for a period of 90 days as per guidelines of HPC dated 11.05.2021.

Ld. Addl. PP for State has fairly conceded that accused/applicant is entitled to interim bail as per guidelines dated 11.05.2021 of HPC.

Keeping in view the aforesaid facts and circumstances, *accused/applicant is hereby admitted to interim Bail for a period of 90 days from the date of his release from jail on his furnishing personal bond in the sum of Rs.25,000/- to the satisfaction of concerned Jail Superintendent. Accused/applicant shall surrender before concerned jail superintendent on expiry of period of interim bail.*

Application stands disposed of accordingly.

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*Delabas*  
*15/6/2021*

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**State Vs Kapil @ Sidhu @ Tala**

**FIR NO. 208/2018**

Copy of this order be sent to concerned Jail Superintendent as well as Ld. Counsel for accused/ applicant through email/approved electronic mode.

*Delabas*  
*15/6/2021*

(Deepak Dabas)  
ASJ/Special Judge, NDPS  
(Central) Tis Hazari Courts  
Delhi/15.06.2021

State Vs Kapil @ Kohli  
FIR NO. 32/2020  
under Section 302/201/34 IPC  
PS Wazirabad

15.06.2021

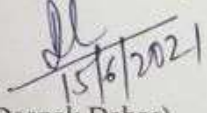
**(Proceedings conducted through Video Conferencing)**

**Present application has been filed on behalf of  
accused/applicant named above for grant of interim bail.**

Present: Sh Anil, Ld. Addl. PP for State(through V/C).  
Ld. Counsel for accused/applicant(through V/C).

Heard. Perused.

Report regarding medical condition of accused/  
applicant be called from concerned Jail Superintendent for  
18.06.2021.

  
(Deepak Dabas)  
ASJ/Special Judge, NDPS  
(Central) Tis Hazari Courts  
Delhi/15.06.2021

State Vs Sarvan Kumar @ Kishan  
FIR NO. 79/2015  
under Section 20/29 NDPS Act  
PS Crime Branch

15.06.2021

**(Proceedings conducted through Video Conferencing)**

**Present application has been filed on behalf of accused/applicant named above for grant of interim bail.**

Present: Sh Anil, Ld. Addl. PP for State(through V/C).  
Ld. Counsel for accused/applicant(through V/C).

Heard. Perused.

Ld. Counsel for accused/applicant argued that accused/applicant was arrested on 26.05.2015 and he is in custody since then. Accused/applicant is having two school going children and they were in the custody of one NGO. Due to pandemic of COVID-19, custody of children of accused/applicant was handed over to their Nani, however, Nani could not take care of said children. Hence, present application has been filed for grant of interim bail for a period of 30 days.

On the other hand, Ld. Addl. PP for State has strongly opposed the application in hand on the ground that commercial quantity of contraband i.e. 21 kg 'Ganja' was recovered from the possession of accused/applicant.

As per report filed by IO, children of accused/applicant are residing with their Nani (mother-in-law of accused/applicant) and are studying in St James Convent School run by Ashadeep Foundation, Ghaziabad, UP. Wife of accused/applicant i.e. Sunita is also involved in NDPS case i.e.

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15/6/2021

**State Vs Sarvan Kumar @ Kishan**

**FIR NO. 79/2015**

Vide FIR no.18/14, PS Special Cell and she is on interim bail since 27.05.2021 for a period of 30 days.

Mother-in-law of accused/applicant is taking care of/looking after the children since the last 5-6 years. No reason has been mentioned in the application in hand as to why now mother-in-law of accused/applicant is not able to take care of said children. Wife of accused/applicant is also involved in a NDPS case but presently she is on interim bail and she can very well take care of her children. Allegations against accused/applicant are of very serious nature.

Keeping in view the aforesaid facts and circumstances, I find no merits in the present application. The same is hereby dismissed and disposed of accordingly.

Copy of this order be sent to concerned Jail Superintendent as well as Ld. Counsel for accused/ applicant through email/approved electronic mode.

  
15/6/2021  
(Deepak Dabas)  
ASJ/Special Judge, NDPS  
(Central) Tis Hazari Courts  
Delhi/15.06.2021

State Vs Ramesh Kashyap  
FIR NO. 243/2020  
under Section 307/34 IPC & 27 Arms Act  
PS Timarpur

15.06.2021

(Proceedings conducted through Video Conferencing)

Present application has been filed on behalf of  
accused/applicant named above for grant of interim bail.

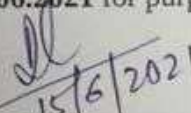
Present: Sh Anil, Ld. Addl. PP for State(through V/C).  
Ld. Counsel for accused/applicant(through V/C).

Heard. Perused.

Ld. Counsel for accused/applicant seeks  
adjournment for addressing arguments on present application.

Same is granted.

Now to come up on **18.06.2021** for purpose fixed.

  
15/6/2021  
(Deepak Dabas)  
ASJ/Special Judge, NDPS  
(Central) Tis Hazari Courts  
Delhi/15.06.2021



State Vs Jisan  
FIR NO. 143/2020  
u/S. 394/397/411/120B/34 IPC & 25/27/54/59 Arms Act  
PS Kotwali

15.06.2021

**(Proceedings conducted through Video Conferencing)**

**Present application has been filed on behalf of accused/applicant named above for grant of interim bail.**

Present: Sh Anil, Ld. Addl. PP for State(through V/C).  
Ld. Counsel for accused/applicant(through V/C).

Heard. Perused.

Ld. Counsel for accused/applicant submits that present application for grant of interim bail has been filed on the ground that wife of accused/applicant is pregnant and her expected date of delivery is 28.06.2021.

On the other hand, Ld. Addl. PP for State has strongly opposed the application in hand on the ground that allegations against accused/applicant are of very serious nature. Accused/applicant is a habitual offender and previously also, he was involved in case vide FIR no.301/2019 PS Paharganj and FIR no.137/2020 PS Kotwali.

I have duly considered the rival submissions. I have perused the record carefully.

As per report filed by IO, wife of accused/applicant is residing with her parents. As per prosecution case, accused/applicant alongwith co-accused persons had robbed the complainant/victim of a sum of Rs.50,000/- and while committing the said offence, accused/applicant was armed with

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*dl*  
15/6/2021

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**State Vs Jisan**


**FIR NO. 143/2020**

one Desi Katta and he even fired bullets from said Katta.

Allegations against accused/applicant are of very serious nature. Accused/applicant is a habitual offender and previously also he was involved in two other cases. Parents of wife of accused/applicant can take care of their daughter at the time of her delivery.

Keeping in view the aforesaid facts and circumstances, I find no merits in the present application. The same is hereby dismissed and disposed of accordingly.

Copy of this order be sent to concerned Jail Superintendent as well as Ld. Counsel for accused/ applicant through email/approved electronic mode

  
15/6/2021  
(Deepak Dabas)  
ASJ/Special Judge, NDPS  
(Central) Tis Hazari Courts  
Delhi/15.06.2021

State Vs Hasim  
FIR NO. 133/2017  
under Section 302 IPC  
PS Nabi Karim

15.06.2021

(Proceedings conducted through Video Conferencing)

Present application has been filed on behalf of accused/applicant named above for grant of interim bail.

Present: Sh Anil, Ld. Addl. PP for State(through V/C).  
Ld. Counsel for accused/applicant(through V/C).  
IO is also present(through V/C).

Heard. Perused.

Ld. Counsel for accused/applicant argued that accused/applicant was earlier granted interim bail by this Court on the ground of pregnancy of his wife. Accused/applicant was blessed with a baby and now the said baby is aged about 10-11 months. The family of accused/applicant is suffering from financial stress and also with the daily problems regarding health of newborn baby.

On the other hand, Ld. Addl. PP for State has strongly opposed the application in hand.

The prosecution case against accused/ applicant is that accused/applicant had murdered one person namely Anil when he failed to meet demands of accused/applicant pertaining to payment of protection money/extortion.

Allegations against accused/applicant are of very serious nature. Accused/applicant is a habitual offender and previously also he was involved in 10 other cases.

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*dl*  
15/6/2021

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**State Vs Hasim**

**FIR NO. 133/2017**

Accused/applicant is a previous convict in a case vide FIR No.434/2007 under Section 394/397/34 IPC PS Sadar Bazar. The ground for interim bail is very vague.

Keeping in view the aforesaid facts and circumstances, I find no merits in the present application. The same is hereby dismissed and disposed of accordingly.

Copy of this order be sent to concerned Jail Superintendent as well as Ld. Counsel for accused/ applicant through email/approved electronic mode.

  
15/6/2021  
(Deepak Dabas)  
ASJ/Special Judge, NDPS  
(Central) Tis Hazari Courts  
Delhi/15.06.2021

State Vs Krishan Karki @ Kishan  
FIR NO. 190/2016  
under Section 304/323 IPC  
PS DBG Road

15.06.2021

**(Proceedings conducted through Video Conferencing)**

**Present application has been filed on behalf of accused/applicant named above for grant of interim bail.**

Present: Sh Anil, Ld. Addl. PP for State(through V/C).  
Ld. Counsel for accused/applicant(through V/C).

Heard. Perused.

Ld. Counsel for accused/applicant submits that she is pressing an application for grant of interim bail only and she is not pressing the application for grant of regular bail at this stage. It is further submitted that application for grant of regular bail be disposed of as not pressed.

Request is allowed.

Application for grant of regular bail is hereby disposed of as not pressed.

As far as interim bail for period of 90 days is concerned, perusal of record shows that accused/applicant was arrested in the year 2016 and he is in custody since then. No previous conviction/involvement has been alleged against accused/applicant.

Keeping in view the aforesaid facts and circumstances and also minutes of meeting of HPC dated 04.05.2021 and 11.05.2021, **accused/applicant is hereby admitted to interim Bail for a period of 90 days from the date of**

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*Delabas*  
15/6/2021

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**State Vs Krishan Karki @ Kishan**

**FIR NO. 190/2016**

*his release from jail on his furnishing personal bond in the sum of Rs.25,000/- to the satisfaction of concerned Jail Superintendent. Accused/applicant shall surrender before concerned jail superintendent on expiry of period of interim bail.*

Application stands disposed of accordingly.

Copy of this order be sent to concerned Jail Superintendent as well as Ld. Counsel for accused/ applicant through email/approved electronic mode.

*Delabas*  
*15/6/2021*

(Deepak Dabas)  
ASJ/Special Judge, NDPS  
(Central) Tis Hazari Courts  
Delhi/15.06.2021

State Vs Mangal @ Lala  
FIR NO. 149/2017  
under Section 393/398/302/34 IPC r/w Section 27 Arms Act  
PS Sarai Rohilla

15.06.2021

**(Proceedings conducted through Video Conferencing)**  
Present application has been filed on behalf of  
accused/applicant named above for grant of interim bail.

Present: Sh Anil, Ld. Addl. PP for State(through V/C).  
Ld. Counsel for accused/applicant(through V/C).

Heard. Perused.


Ld. Counsel for accused/applicant submits that no  
medical document has been provided by the family members of  
accused/applicant in support of contents of present application.

Perusal of record shows that the application in hand  
has been filed on the ground that the mother of accused/applicant  
is not well and the saturation level of oxygen is below 80.

Perusal of record further shows that inspite of  
two/three opportunities, no document pertaining to illness of  
mother of accused/applicant has been filed on record.

Keeping in view the aforesaid facts and  
circumstances, I find no merits in the present application. The  
same is hereby dismissed and disposed of accordingly.

Copy of this order be sent to concerned Jail  
Superintendent as well as Ld. Counsel for accused/ applicant  
through email/approved electronic mode.

  
15/6/2021  
(Deepak Dabas)  
ASJ/Special Judge, NDPS  
(Central) Tis Hazari Courts  
Delhi/15.06.2021

State Vs Rajesh Sharma  
FIR NO. 218/2018  
under Section 20/29 NDPS Act and 63/65 Copyright Act  
PS Crime Branch

15.06.2021

*Application taken up today in compliance of office Order no.-6/R/RG/DHC/2021 dated 14.05.2021 pertaining to preponment of summer vacations and system of hearing of matters before Delhi District Courts w.e.f. 17.05.2021 upto 30.06.2021.*

**(Proceedings conducted through Video Conferencing)**

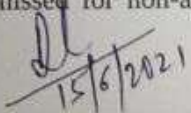
Present application has been filed on behalf of accused/applicant named above for grant of interim bail.

Present: Sh Anil, Ld. Addl. PP for State(through V/C).  
None for accused/applicant.

Heard. Perused.

None has appeared for accused/applicant since morning. It is already 02.25 PM.

In view of aforesaid facts and circumstances, application in hand is hereby dismissed for non-appearance as well as non-prosecution.

  
15/6/2021  
(Deepak Dabas)  
ASJ/Special Judge, NDPS  
(Central) Tis Hazari Courts  
Delhi/15.06.2021



State Vs Rohit Kumar  
FIR NO. 22/2020  
under Section 20 NDPS Act & 171/465/474 IPC  
PS NDRS

15.06.2021

*Application taken up today in compliance of office Order no.-6/R/RG/DHC/2021 dated 14.05.2021 pertaining to pre-ponment of summer vacations and system of hearing of matters before Delhi District Courts w.e.f. 17.05.2021 upto 30.06.2021.*

**(Proceedings conducted through Video Conferencing)**

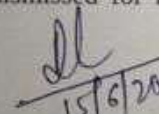
**Present application has been filed on behalf of accused/applicant named above for grant of regular bail.**

Present: Sh Anil, Ld. Addl. PP for State(through V/C).  
None for accused/applicant.  
IO/SI Sanjay Kumar is also present(through V/C).

Heard. Perused.

None has appeared for accused/applicant since morning. It is already 02.20 PM.

In view of aforesaid facts and circumstances, application in hand is hereby dismissed for non-appearance as well as non-prosecution.

  
15/6/2021  
(Deepak Dabas)  
ASJ/Special Judge, NDPS  
(Central) Tis Hazari Courts  
Delhi/15.06.2021

State Vs Harish Koyal  
FIR NO. 25/2019  
under Section 302 IPC  
PS Kashmere Gate

15.06.2021

*Application taken up today in compliance of office Order no.-  
6/R/RG/DHC/2021 dated 14.05.2021 pertaining to pre-ponment  
of summer vacations and system of hearing of matters before  
Delhi District Courts w.e.f. 17.05.2021 upto 30.06.2021.*

**(Proceedings conducted through Video Conferencing)**

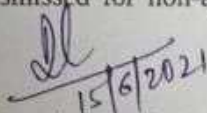
**Present application has been filed on behalf of  
accused/applicant named above for grant of interim bail.**

Present: Sh Anil, Ld. Addl. PP for State(through V/C).  
None for accused/applicant.

Heard. Perused.

None has appeared for accused/applicant since  
morning. It is already 02.20 PM.

In view of aforesaid facts and circumstances,  
application in hand is hereby dismissed for non-appearance as  
well as non-prosecution.

  
15/6/2021  
(Deepak Dabas)  
ASJ/Special Judge, NDPS  
(Central) Tis Hazari Courts  
Delhi/15.06.2021

7  
State Vs Dharamender @ Sultan  
FIR NO. 272/2015  
under Section 302/34 IPC  
PS Nabi Karim

15.06.2021

(Proceedings conducted through Video Conferencing)

Present application has been filed on behalf of accused/applicant named above for grant of regular bail.

Present: Sh Anil, Ld. Addl. PP for State(through V/C).  
Ld. Counsel for accused/applicant(through V/C).  
IO/Inspector Vijay Kumar Gupta is also present(through V/C).

Heard. Perused.

Ld. Counsel for accused/applicant argued that accused/applicant was arrested on 25.05.2015 and he is in custody since then except for the period for which he was granted interim bail. It is further submitted that three co-accused persons namely Ricky @ Budhram, Raja and Dinesh @ Sunny have already been granted regular bail by Hon'ble High Court of Delhi vide order dated 22.09.2020, 14.01.2021 and 26.02.2021 respectively. It is further submitted that role assigned to present accused/applicant is similar/identical to the role assigned to said three co-accused persons hence, accused/applicant is entitled to bail on the ground of parity also. It is further submitted that accused/applicant never misused the liberty of interim bail granted to him on several occasions.

On the other hand, Ld. Addl. PP for State has strongly opposed the application in hand on the ground that

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15/6/2021

**State Vs Dharamender @ Sultan**

**FIR NO. 272/2015**

allegations against accused/applicant are of very serious nature and accused/applicant is a habitual offender and he was previously also involved in several cases of heinous nature.

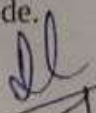
I have duly considered the rival submissions. I have perused the record carefully.

Accused/applicant was arrested on 25.05.2015 and he has already spent a period of more than five years in custody in this case. Three co-accused persons against whom same charge has been framed have already been granted bail by Hon'ble High Court of Delhi. Conclusion of trial is likely to take time as only 15 witnesses have been examined till date out of 35 witnesses cited in the list of witnesses. Material witnesses have already been examined.

Keeping in view the aforesaid facts and circumstances, *accused/applicant is hereby admitted to Court Bail on his furnishing personal bond in the sum of Rs.25,000/- with two sureties in the like amount to the satisfaction of this court.*

Application stands disposed of accordingly.

Copy of this order be sent to concerned Jail Superintendent as well as Ld. Counsel for accused/ applicant through email/approved electronic mode.

  
15/6/2021  
(Deepak Dabas)  
ASJ/Special Judge, NDPS  
(Central) Tis Hazari Courts  
Delhi/15.06.2021

State Vs Sunil Kumar  
FIR NO. 624/2020  
under Section 307/392/394/397/34 IPC  
PS Burari

15.06.2021

*Application taken up today in compliance of office Order no.-6/R/RG/DHC/2021 dated 14.05.2021 pertaining to pre-ponment of summer vacations and system of hearing of matters before Delhi District Courts w.e.f. 17.05.2021 upto 30.06.2021.*

**(Proceedings conducted through Video Conferencing)**

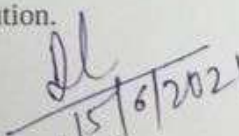
**Present application has been filed on behalf of accused/applicant named above for grant of regular bail.**

Present: Sh Anil, Ld. Addl. PP for State(through V/C).  
None for accused/applicant.

Heard. Perused.

None has appeared for accused/applicant since morning.

Application in hand is hereby dismissed for non-appearance as well as non-prosecution.

  
15/6/2021  
(Deepak Dabas)  
ASJ/Special Judge, NDPS  
(Central) Tis Hazari Courts  
Delhi/15.06.2021

State Vs Sunil Kumar  
FIR NO. 624/2020  
under Section 307/392/394/397/34 IPC  
PS Burari

15.06.2021

(Proceedings conducted through Video Conferencing)

Present application has been filed on behalf of accused/applicant named above for grant of regular bail.

Present: Sh Anil, Ld. Addl. PP for State(through V/C).  
Ld. Counsel for accused/applicant(through V/C).  
IO is also present(through V/C).

Heard. Perused.

Ld. Counsel for accused/applicant submits that accused/applicant has been falsely implicated in this case and nothing has been recovered from his possession. Investigation of the case is complete and chargesheet has been filed. No useful purpose will be served by keeping accused/applicant in jail. Co-accused namely Arjun @ Taiya has been granted bail by Ms Neelofer Abida Praveen, Ld.ASJ vide order dated 18.12.2020 and hence, accused/applicant is entitled to bail on the ground of parity. Accused/applicant was arrested on 23.11.2020 and he is in custody since then.

On the other hand, Ld. Addl. PP for State has strongly opposed the application in hand on the ground that role assigned to present accused/applicant is different than that of co-accused namely Arjun @ Taiya. Present accused/applicant is the main accused in this case and he had stabbed the complainant/victim. Ld. Addl PP for State has specifically drawn

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*Delabas*  
15/6/2021

**State Vs Sunil Kumar**

**FIR NO. 624/2020**

attention of this court towards statement of complainant/victim dated 23.11.2020.

I have duly considered the rival submissions. I have perused the record carefully.

Perusal of record and more particularly statement of complainant/victim dated 23.11.2020 shows that complainant/victim namely Vikas has categorically alleged that accused/applicant Sunil had stabbed him after taking out knife from his pocket. Accused/applicant was previously also involved in a case vide FIR no.106/2020 under Section 363/376/506 IPC PS Burari. The trial of the present case is yet to commence and statement of complainant/victim is yet to be recorded in Court. Allegations against accused/applicant are of very serious nature.

Keeping in view the aforesaid facts and circumstances, I find no merits in the present application. The same is hereby dismissed and disposed of accordingly.

Copy of this order be sent to concerned Jail Superintendent as well as Ld. Counsel for accused/ applicant through email/approved electronic mode.

*Delabas*  
15/6/2021

(Deepak Dabas)  
ASJ/Special Judge, NDPS  
(Central) Tis Hazari Courts  
Delhi/15.06.2021